

SUPREME COURT OF INDIA

Chaganlal Gainmull

Vs.

Collector of Central Excise

(M. M. Punchhi and M.N. Venkatachaliah JJ.)

08.11.1989

ORDER

The Text below is only a summarized version of the order pronounced

Proceedings cannot be challenged merely because of failure to issue notice within prescribed time as it only affects power to detain seized goods.